

**Government of Jammu and Kashmir,
Department of Food, Civil Supplies & Consumer Affairs,
J&K, Civil Secretariat, Srinagar/Jammu**

Notification,

Jammu, the 7th June, 2023

S.O. 309 .-In exercise of the powers conferred by clause (b) of section 32 of the Consumer Protection Act, 2019 (No.35 of 2019), the Government hereby direct that Mr. Peerzada Qouser Hussain, President, District Consumer Commission, Baramulla shall exercise the powers and discharge the functions of the President, District Consumer Commission, Kupwara also in addition to his own duties till regular appointment is made by the Government or till further orders, whichever is earlier.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Zubair Ahmad)

Commissioner/ Secretary to the Government,

No.7086926/FCSCA-Estt/338/2022

Dated:- 07.06.2023

Copy to the:-

1. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
2. Deputy Commissioner, Kupwara for information.
3. Deputy Commissioner, Baramulla for information.
4. President, State Consumer Disputes Redressal Commission, J&K.
5. President, District Consumer Disputes Redressal Commission, Baramulla.
6. Pvt. Secy to Commr./Secretary to the Government, Department of FCS&CA for information of the Commr./Secretary.
7. Pvt. Secretary to Secretary to the Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
8. Incharge website.
9. Stock file.


(Jugal Kishore Anand)

Additional Secretary to the Government.